

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4022 of 2020

1. Janu Korwa
2. Godam Korwa **Petitioners**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioners : Mr. Surendra Prasad Sinha, Advocate
For the State : Mr. Sanjay Kumar Srivastava, A.P.P.

02/27.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Surendra Prasad Sinha, learned counsel for the petitioners and Mr. Sanjay Kumar Srivastava, learned A.P.P. for the State.

The petitioners are accused in connection with Bhandariya P.S. Case No. 101 of 2019.

The brother of the informant was found murdered and suspicion was cast upon the petitioners and others. There does not appear to be any eye-witness to the occurrence and the implication appears to be only on the basis of suspicion and one of the co-accused person namely Akhilesh Korwa @ Aklesh Korwa has been granted bail by this Court in B.A. No. 1003 of 2020.

Since the case of the petitioners appears to be similarly situated to that of the co-accused who has been granted bail by this Court, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Garhwa in connection with Bhandariya P.S. Case No. 101 of 2019.

(Rongon Mukhopadhyay, J.)